

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1485
ANSWERED ON:30.11.2011
AVIATION TRAINING CENTRES
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the Aviation Training Centres in the country registered under the Companies Act and Societies separately;
- (b) Whether certain mandatory provisions of registration are required for a center registered as Education Society for availing relaxation in landing and parking charges:
- (c) if so, the details thereof;
- (d) if not, the reasons therefor?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a); The list of flying clubs/schools/institutes registered under Society Act is enclosed as Annexure-I and those registered under Companies Act are as Annexure-II.
- (b) to (d); In view of the hardship faced by flying clubs running on `no profit, no loss` basis, Airport Authority of India (AAI) levies charges for its services viz, landing and parking charges, license fee, Route Navigation Facilitation Charges etc. are charged on the flying clubs on the following basis:
 - i. In case of flying clubs registered as educational societies and operating on `no profit, no loss` basis, nominal rates (i.e., 10% of the normal charge) are levied by AAI.
 - ii. In case of all other flying clubs normal rates for various services rendered by AAI are charged.